

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) No. 235 of 2018

IN THE MATTER OF:

Tirumala Infrabuild Pvt. Ltd. & Ors.

...Appellants

Versus

IDIO Construction & Industries (India) Ltd. & Ors.

...Respondents

Present: -

For Appellant: Mr. Nesar Ahmad, PCS, Mr. Rohit Chaudhary, Advocate.

For Respondent: Mr. Subhro Sanyal, Advocate.

O R D E R

(Virtual Mode)

26.02.2021 Ld. Practising Company Secretary, submits that during the pendency of this Appeal, five Directors have been inducted in the Company and therefore, he wants to file application for amending the Memo of Appeal. He is permitted to do so within a week. The Advance Copy of the Application be served on the Respondents, if not served.

Let the matter be fixed 'For Admission (After Notice) on **15th March, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. KanthiNarahari]
Member (Technical)**

SC/Bm.